

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

STARRED QUESTION NO:203

ANSWERED ON:13.03.2008

EMPLOYMENT TO DISABLED PERSONS IN PRIVATE SECTOR

Acharia Shri Basudeb;Shakya Shri Raghuraj Singh

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether the Government is contemplating to bring in a legislation to make it mandatory for private sector companies to keep certain percentage of the vacancies reserved for the disabled persons; and

(b) if so, the details of action taken/to be taken in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MEIRA KUMAR)

(a) & (b) A statement is laid on the table of the House.

Statement refer to in reply to Lok Sabha Starred Question No. 203 to be answered on 13.3.2008 tabled by Shri Raghuraj Singh Shakya and Shri Basudeb Acharia, regarding Employment to Disabled Persons in private sector.

(a) & (b) No, Sir. Section 41 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 provides that the Government will provide incentives to employers in private sector to ensure that atleast 5% of their work force is composed of persons with disabilities. In pursuance of this provision, the Government has sanctioned a scheme to provide incentives to employers in the private sector to promote employment of persons with disabilities. The benefit of the scheme is for persons with monthly wages up to Rs. 25,000/-. The Scheme envisages payment of employer's contribution to Employees' Provident Fund (EPF) and Employees' State Insurance (ESI) for the first three years.